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**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/06/2017 AT 02.30 PM**

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**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

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**APPLICATION NUMBER** :

**PETITION NUMBER** : TCP/417/ (IB)/2017

**NAME OF THE PETITIONER(S)** : ILE CO.

**NAME OF THE RESPONDENT(S)** : ARVIND REMEDIES LTD

**UNDER SECTION** : 433 ( e)(f)

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<b>S.No. NAME (IN CAPITAL)</b>	<b>DESIGNATION</b>	<b>SIGNATURE</b>
		<b>REPRESENTATION BY WHOM</b>

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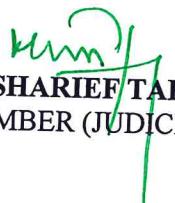
**ORDER**

Counsel for petitioner present. No representation on behalf of the respondent.

Counsel for petitioner is directed to send private notice to the respondent. He is directed to file the proof of sending and effecting the notice to the respondent, by way of an affidavit, before the next date of hearing. Counsel for petitioner is also directed to file an affidavit and bank statement in view of Section 9(3)(b)(c) of I&B Code, 2016 within seven days. The Registry is directed to send notice to the respondent. **Put up on 26.07.2017 at 02.30 P.M.**



(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))